

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 5987**

TO BE ANSWERED ON THE 11th APRIL, 2017 / CHAITRA 21, 1939 (SAKA)

DEPORTATION OF BANGLADESHIS

5987. DR. BOORA NARSAIAH GOUD:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether any action has been taken to distinguish people on the basis of citizenship in the North Eastern parts of the country;**
- (b) if so, the details of steps taken and the outcome of the same, so far;**
- (c) whether the Government has considered adopting any procedure for deporting so many people back to Bangladesh; and**
- (d) if so, the details of the procedure and the status thereof?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)**

(a) & (b): The updation of National Register of Indian Citizens (NRC) is currently in progress in the state of Assam as per the provisions of the Citizenship Act, 1955 read with the Citizenship (Registration of Citizens and Issue of National Identity Cards) Rules, 2003. The enumeration process in this regard has been notified to be completed within 31st December 2017.

(c) & (d) : The Government vide circular dated 25.11.2009 has issued a detailed procedure including therein setting up of Special Task Forces in each District by all the State/UT Administrations to detect, identify and intercept illegal Bangladeshi migrants and setting up of detention centres for such suspected illegal immigrants pending their deportation. Besides, 100 Foreigners Tribunals have been set up in Assam for detection/deportation of foreigners including Bangladeshi nationals.